

ACT No. IX. OF 1853.

*Passed by the Governor General of India in Council, on
the 22nd April, 1853.*

An Act to amend Act No. VI. of 1853.

IT is hereby enacted, that the first eight Sections of Act No. VI. of 1853, shall not extend to any case in which a petition for the sale of any saleable tenure was presented on the first day of Bysack, 1260, of the Bengal era, nor to any case in which any proceedings were pending at the time of the passing of the said Act.